

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 178/TL/2024

- Subject : Petition under section 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 for grant of a separate Transmission License for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd) in Gujarat – Part A on Regulated Tariff Mechanism (RTM) route.
- Date of Hearing : **4.7.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu V., Member
- Petitioner : WRSS XXI (A) Transco Limited (WRSS TL)
- Respondents : Adani Green Energy Limited and Ors.
- Parties Present : Shri Prashant Kumar, WRSS TL
Shri Ranjeet Singh Rajput, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a separate transmission licence for the 'Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Limited) in Gujarat – Part A' ('the Project') on Regulated Tariff Mechanism (RTM) route. He further submitted that vide order dated 21.6.2024; the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 (the Act) inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far.

2. In response to the Commission's specific query regarding the need for granting of a separate transmission licence to the Petitioner herein since the Project has been allocated to the CTUIL for implementation, which is already a deemed transmission licensee and can get the said Project implemented through the implementing agency by entering into a Concessionaire Agreement, the representative of CTUIL sought liberty to file its response thereon.

3. Considering the submissions made by the representative of the parties and paragraph 2 above, the Commission directed the CTUIL to clarify on an affidavit within two weeks why the recommendation is being made by CTUIL for issuance of a separate transmission licence to the implementing agency (i.e., Petitioner) for the RTM Project allocated to CTUIL.

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)